

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

OA/350/965/2016

Date of Order: 06.12.2017

**Coram : Hon'ble Manjula Das, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

Jitendra Prasad Dubey, son of Saba Pati Dubey, working as a Reservation Superintendent under CRS/SCRB, NGP campus, N.F. Railway/Katihar Division, residing at Himachal railway colony, Quarter No. 265/E, Post Office-Pradhan Nagar, Siliguri, District Darjeeling, Pin Code – 734003.

---Applicant.

-Versus-

1. Union of India, through the General Manager, Northeast Frontier Railway, Maligaon, Guwahati, Assam-780011.
2. The Divisional Railway Manager (P), Northeast Frontier Railway, Katihar Division, Bihar-845105.
3. The Additional Divisional Railway Manager (P), Northeast Frontier Railway, Katihar Division, Bihar-854105.
4. The Sr. Divisional Commercial Manager, Northeast Frontier Railway, Katihar Division, Bihar-854105.
5. The Chief Reservation Superintendent, SCRB, Northeast Frontier Railway, Siliguri, NJP Railway Campus, West Bengal-734001.

---Respondents.

For the Applicant(s) : None

For the Respondent(s) : Mr. A.K Banerjee, Counsel

O R D E R(Oral)

Per Ms. Nandita Chatterjee, Administrative Member:

None for the applicant. Ld. counsel Mr.A.K Banerjee appears for the respondents.

2. The instant application has been filed under Section 19 of the Administrative Tribunals Act, 1985, praying for quashing of the order of punishment dated 09.2.2015 of the Respondent authorities, for disposal of his appeal dated 13.10.2015 by the Appellant authority and other directions as deemed fit and proper.

3. In response to a query as to whether the statutory appeal dated 13.10.2015 of

the applicant annexed as Annexure A-6 to the OA has been considered by the respondents, the Id. counsel for the respondents submitted that the statutory appeal has not been received by the respondents till date.

4. Hence, we direct the Respondent no. 3, who admittedly, is the statutory Appellate Authority for this purpose, to dispose of the appeal, if received at his end with a reasoned and speaking order within a period of 6 weeks' from the date of receipt of the representation dated 13.10.2015.

5. The O.A stands disposed of accordingly. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Manjula Das)
Member (J)

